

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 258 OF 2017 &  
IA NO. 631 OF 2017**

**Dated: 14<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**M/s Asian Fine Cements Pvt. Ltd.**

**.... Appellant(s)**

**Vs.**

**Punjab State Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajay Vaidya

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Ms. Meenakshi Midha

Mr. Kapil Midha

Ms. Abhivandana Chowdhury for R-2

**ORDER**

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 12.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **05.03.2018.**

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**